

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 624
C.P-225/58(3)/ND/2022

IN THE MATTER OF:

M/s. Dalhousie Holdings Ltd.

...APPLICANT

Vs.

**M/s. DCM Shriram Ltd. and M/s.
MCS Share Transfer Agent Ltd.**

...RESPONDENT

Section

U/s 58(3) of Comp. Act, 2013

**Order delivered on 15.02.2024
(Hearing through VC & Physical Mode)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

**For the Petitioner/Applicant
For the Respondent**

:Adv. Arpit Sharma
:Ms. Shweta Dubey and Ms.
Ishita Srivastava, Advocates for
Respondent No. 1

ORDER

IA/250/2023

Ld. Counsel on behalf of the Petitioner is present and submitted that he has filed the written submissions in terms of the order dated 18.01.2024, however the same is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects so that their reply is reflected on the e-portal. Ld. Counsel on behalf of R-1 is present and submitted that their written submissions have been filed and the same is available on the e-portal. List the matter on **29.02.2024**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**